FORM A

PUBLIC ANNOUNCEMENT

[*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*]

FOR THE ATTENTION OF THE CREDITORS OF ABHAYAM TRADING LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	ABHAYAM TRADING LIMITED *(formerly known as Apple Credit Corporation Ltd)*
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	28/09/1988
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN:- L51900TN1988PLC016275
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGISTERED OFFICE Old No.6, New No. 15, 7th West Cross Street, Shenoy Nagar Chennai, Chennai TN 600030 IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	May 31, 2017 (As per the Order of Hon NCLT-Chennai dated 31/5/2017 in Company petition No. IND/1385/(IB)/CB/2017/CP-491(IB)/CB/2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	November 27, 2017 (180 days from Insolvency Commencement Date)
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Rakesh Chaturvedi Reg no: IBBI/IPA-001/IP-00234/2016-2017/1336 Address : Paresh Rakesh & Associates 103,Namrata CHS, Bldg No-15, Shashtri Nagar, Link Road , Goregaon West, Mumbai -400104. Email : rakesh@pareshrakesh.in
9.	LAST DATE FOR SUBMISSION OF CLAIMS	June 19, 2017

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution process against the M/s Abhayam Trading Limited on May 31, 2017.

The creditors of Abhayam Trading Limited, are hereby called upon to submit a proof of their claims on or before June 19, 2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively, as the case may be. The aforesaid regulation and relevant forms are available on website www.ibbi.gov.in of The Insolvency and Bankruptcy Board of India

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : June 5, 2017

Place : Mumbai

Sd/-

Rakesh Tulsidas Chaturvedi

Interim Resolution Professional

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ABHAYAM TRADING LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	ABHAYAM TRADING LIMITED (formerly known as Apple Credit Corporation Ltd)
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	28/09/1988
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN:- L51900TN1988PLC016275
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGISTERED OFFICE Old No.6, New No. 15, 7th West Cross Street, Shenoy Nagar Chennai, Chennai TN 600030 IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	May 31, 2017 (As per the Order of Hon NCLT-Chennai dated 31/5/2017 in Company petition No. IND/1385/(IB)/CB/2017/CP-491(IB)/CB/2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	November 27, 2017 (180 days from Insolvency Commencement Date)
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Rakesh Chaturvedi Reg no: IBBI/IPA-001/IP-00234/2016-2017/1336 Address : Paresh Rakesh & Associates 103,Namrata CHS, Bldg No-15, Shashtri Nagar, Link Road , Goregaon West, Mumbai -400104. Email : rakesh@pareshrakesh.in
9.	LAST DATE FOR SUBMISSION OF CLAIMS	June 19, 2017

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution process against the M/s Abhayam Trading Limited on May 31, 2017.

The creditors of Abhayam Trading Limited, are hereby called upon to submit a proof of their claims on or before June 19, 2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively, as the case may be. The aforesaid regulation and relevant forms are available on website www.ibbi.gov.in of The Insolvency and Bankruptcy Board of India

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : June 5, 2017

Place : Mumbai

Sd/-

Rakesh Tulsidas Chaturvedi

Interim Resolution Professional

Scanned by CamScanner

படிவம் ஏ

பொது அறிவிப்பு

(நொடித்து போன மற்றும் திவால் தன்மை போர்டு ஆப் இந்தியா (திவால் தீர்மானம் நடைமுறைக்கான கார்ப்பரேட் நபர்கள்) விதிகள் 2016–ன் விதி 6ன் கீழ்)

அபயம் டிரேடிங் லிமிடெட்டின் கிரிடிட்டார்களின் கவனத்திற்கு

சம்பந்தப்பட்ட விவரங்கள்

1.	நிறுவன கடனாளர் பெயர்	அபயம் டிரேடிங் லிமிடெட் (முன்னர் ஆப்பிள் கிரிடிட் கார்ப்பரேஷன் லிட்.
2.	நிறுவன கடனாளர் நிறுவிய தேதி	28/09/1988
3.	நிறுவன கடனாளரை நிறுவிய/ பதிவு செய்த அதிகாரி	கம்பெனிகள் பதிவாளர், சென்னை
4.	நிறுவன கடனாளரின் கார்ப்பரேட் அடையாள எண்/ குறுகிய பொறுப்பு அடையாள எண்.	CIN:- L51900TN1988PLC016275
5.	நிறுவன கடனாளரின் பதிவு அலுவலகம் மற்றும் பிரின்ஸ்பல் அலுவலக முகவரி	பதிவு அலுவலகம்: பழைய எண். 6, புதிய எண். 15, 7வது குறுக்கு தெரு, ஷெனாய் நகர், சென்னை, தமிழ்நாடு–600 030.
6.	நிறுவன கடனாளரின் திவால் தன்மை துவங்கும் தேதி	மே 31, 2017 (As per the Order of Hon NCLT-Chennai dated 31/5/2017 in Company petition No. IND/1385/(IB)/CB/2017/CP-491(IB)/CB/2017
7.	திவால் தீர்மான நடவடிக்கை முடிப்பதற்கான உத்தேச தேதி	நவம்பர் 27, 2017 (திவால் தன்மை துவங்கிய நாளிலிருந்து 180 நாட்கள்)
8.	இடைக்கால தீர்மான புரொபஷனல் பெயர், முகவரி இமெயில் முகவரி மற்றும் பதிவு எண்.	ராகேஷ் சதுர்வேதி Reg no IBBI/IPA-001/IP-00234/2016-2017/1336 முகவரி: பரேஷ் ராகேஷ் அண்ட் அசோசியேட்ஸ் 103, நம்ராதா சிஎச்எஸ், கட்டிடம் எண். 15, சாஸ்திரி நகர், லிங்க் ரோடு, கொரேகான் மேற்கு, மும்பை–400 104. Email : rakesh@pareshrakesh.in
9.	கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	ஜூன் 19, 2017

மெசர்ஸ் அபயம் டிரேடிங் லிமிடெட்டிற்கு எதிரான நிறுவன திவால் தீர்மான நடைமுறைகளை மே 31, 2017 முதல் துவங்குவதற்கு தேசிய நிறுவன சட்ட தீர்ப்பாயம் ஆணையிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

அபயம் டிரேடிங் லிமிடெட்டின் கிரிடிட்டார்களுக்கு ஏதேனும் உரிமை இருப்பின் அதற்கான அத்தாட்சியை அயிட்டம் எண். 8ல் குறிப்பிட்டுள்ள முகவரியில் இருக்கும் இடைக்கால தீர்மானத்துக்கான புரொபஷனலிடம் ஜூன் 19, 2017 அன்றோ அல்லது அதற்கு முன்போ அளிக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்கள்.

செயல்பாட்டில் உள்ள கிரிடிட்டார்கள், நிதி கிரிடிட்டார்கள், ஒர்க்மென் அல்லது ஊழியர் மற்றும் ஒர்க்மெனின் அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் மற்றும் ஊழியர் ஆகியோர் (நொடித்து போன மற்றும் திவால் தன்மை போர்டு ஆப் இந்தியா (திவால் தீர்மானம் நடைமுறைக்கான கார்ப்பரேட் நபர்கள்) விதிகள் 2016–ன் விதிகள் 7, 8 மற்றும் 9ன்படி படிவங்கள் பி,சி, டி மற்றும் இ–யில் தங்கள் உரிமை குறித்த விவரங்களை சமர்ப்பிக்கலாம்.

நிதி கிரிடிட்டார்கள் மின்னணு மூலமே உரிமைக்கான அத்தாட்சிகளை அளிக்க வேண்டும். ஒர்க்மென் மற்றும் ஊழியர்கள் உள்பட செயல்பாட்டு கிரிடிட்டார்கள் நேரடியாகவோ, தபால் மூலமோ அல்லது மின்னணு முறையிலோ தங்களது உரிமைக்கான அத்தாட்சிகளை அளிக்கலாம்.

தவறான முறையில் உரிமைக்கான அத்தாட்சிகளை அளித்தால் அபராதம் விதிக்கப்படும்.

ஒப்பம்/–

தேதி: ஜூன் 6, 2017
இடம்: மும்பை

ராகேஷ் துள்சிதாஸ் சதுர்வேதி
இடைக்கால தீர்மான புரொபஷனல்

Scanned by CamScanner